

3

O.A. No. 451/08

ORDER DATED 19th NOVEMBER, 2008

Coram:

Hon'ble Shri A.K. Gaur, Member (J)

Hon'ble Shri C.R. Mohapatra, Member (A)

Heard Mr. Achintya Das, Ld. Counsel for the applicant.

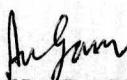
2. Mr. Das, Ld. Counsel for the applicant, submitted that the applicant has claimed for retirement dues and fixation of pension on the ground that he has already submitted an application for voluntary retirement, vide his letter dated 19.11.07. According to the applicant, more than several months have already elapsed, but he has not been paid any retirement dues nor pensionary benefits. His case has also not been considered in accordance with law. Accordingly, he preferred representation dated 02.04.2008. After receipt of the representation of the applicant, the competent authority has issued a show-cause notice dt.23.05.08. We accordingly direct the applicant to file a reply to the show-cause dt.23.05.08 within ten days from today. If such a reply is filed by the applicant, the same shall be considered and disposed of by the competent authority by passing a reasoned and speaking order after taking into account the representation dt.02.04.08(Annexure-A/S) to the Original Application within 03 months from the date of receipt of the representation. While considering the case of the applicant, the competent authority shall pass appropriate order taking into account the application

✓

already given by the applicant for voluntary retirement. Ld. Counsel for the applicant further submitted that while disposing of the said representation, this Original Application may be treated as part of the representation.

3. With the above observation and direction, this Original Application is disposed of at the admission stage itself. No costs.


(C.R. MOHAPATRA)
ADMINISTRATIVE MEMBER


(A.K. GAUR)
JUDICIAL MEMBER